

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 365/TT/2018**

- Subject** : Petition for determination of transmission tariff of 2014-19 tariff period for two assets under “Transmission System associated with DGEN (1200 MW) of Torrent Power Ltd” in Western Region.
- Date of Hearing** : 30.9.2021
- Coram** : Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd.  
& 14 Others
- For Petitioner** : Ms. Suparna Srivastava, Advocate, PGCIL  
Ms. Soumya Singh, Advocate, PGCIL  
Shri Tushar Mathur, Advocate, PGCIL  
Shri S.S Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri A.K. Verma, PGCIL
- For Respondents** : Shri Sanjay Sen, Senior Advocate, TPL  
Ms. Mandakini Ghosh, Advocate, TPL  
Ms. Divya Chaturvedi, Advocate, TPL  
Shri Saransh Shaw, Advocate, TPL  
Shri Chetan Garg, Advocate, TPL  
Shri Ronak Naik, TPL  
Shri Anindya Khare, MPPMCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner made the following submissions:
  - a. The instant petition has been filed for determination of transmission tariff from COD to 31.3.2019 tariff period in respect of the following assets under



“Transmission System associated with DGEN (1200 MW) of Torrent Power Ltd” in Western Region:

**Asset-1**: Extension of 220 kV Navsari (GIS) Sub-station: 2 number of line bays; and

**Asset 2**- Extension of 400 kV Vadodara (GIS) Sub-station: 3 number of bays (2 number of line bays and 1 number bus reactor bay) including 1x 125 MVAR, 400 kV Bus reactor

- b. Assets-1 and 2 were put under commercial operation on 20.5.2018 and 27.8.2018 respectively.
- c. Assets-1 and 2 were constructed matching with the execution schedule of TEL (DGEN) TPS–Vadodara 400 kV D/C transmission line and Navsari (POWERGRID)-Bhestan (GETCO) 220 kV D/C line implemented through TBCB route by DGEN Transmission Company Limited (DTCL).
- d. TEL (DGEN) TPS–Vadodara 400 kV DC transmission line is envisaged for evacuation of power from DGEN. However, DGEN does not require the transmission line as the existing 400 kV ISTS line from the generating station (DGEN) to Navsari is sufficient for evacuation of power from DGEN.
- e. Asset-1 was put into commercial operation before filing of the instant petition.
- f. As the TBCB licensee had abandoned the project, Asset-1 was de-linked from the earlier project and is being implemented by PGCIL as part of Western Region System Strengthening Scheme.
- g. As per directions of the Commission, a meeting was held with the generator to find out way forward to utilize Asset-2. However, the agenda could not be taken up and a viable solution could not be formulated for utilisation of Asset-2.
- h. Bank Guarantee issued by the transmission licensee, DTCL, to TPL has been invoked by TPL.

3. Learned senior counsel for TPL submitted that BG furnished by the TBCB licensee is under a separate contract and TPL has made a huge investment which is impacted because of the failure of the TBCB project and, hence, BG was invoked by TPL. He further submitted that TPL has already surrendered the LTA and paid the relinquishment charges. He also prayed for time to file an affidavit bringing on record certain factual developments.

4. In response to a query of the Commission, the learned counsel for the Petitioner submitted that Asset-1 is being executed for evacuation of power from the generating



station of TPL as part of the Western Region System Strengthening Scheme. The Commission observed that minutes of the meeting where Asset-1 is implemented as part of WRSSS has not been filed by the Petitioner.

5. The Commission observed that the consumers cannot be burdened with the charges for Navsari-Bhestan 220 kV D/C line without it being used effectively. The Commission directed the Petitioner, CTU, GETCO and TPL to discuss the usefulness and utilisation of Asset-2 and Navsari-Bhestan 220 kV D/C line and to submit a detailed report by 15.12.2021. The Commission further directed the Petitioner to file minutes of the meeting where Asset-2 was declared a part of the Western Region System Strengthening Scheme and other related information by 25.10.2021.

6. The Commission allowed the request of the learned senior counsel for TPL to file an affidavit bringing on record factual developments on or before 25.10.2021 and observed that no extension of time shall be granted.

7. The matter shall be relisted for hearing in due course for which a separate notice will be issued to the parties.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

